

C.A. No. 150/99

Order dated 12.12.03

None appeared for the applicant nor the applicant in person when called. On earlier occasions; i.e. on 4.10.99 and 5.12.03, the learned Counsel did not appear. This being a year-old matter of 1999, it is not possible to adjourn the matter any further, especially in the absence of any request made on behalf of the learned Counsel for the applicant. In the circumstances, we dismiss the CA for non-prosecution/default.

Shri B. Dash, learned Advt. Standing Counsel is present and heard.

Inform the parties.

[Signature]
Vice-Chairman
[Signature]
Members

Copies of order
may be sent to
the court to be held.

[Signature]
15/12/04

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15.1.04.